

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 623
ANSWERED ON 28TH NOVEMBER, 2024**

ILLEGAL ENCROACHMENT ON NHS

623. SHRI RAJIV PRATAP RUDY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether National Highways Authority of India (NHAI) is aware of increasing illegal encroachment along NHs which often lead to fatal accidents and if so, the details thereof;**
- (b) whether NHAI has held any consultation with various State Governments in this regard and if so, the outcome thereof and the response of the States thereon;**
- (c) whether large encroachment have been reported across the country, including Bihar, if so, the details thereof;**
- (d) the steps taken by the Government to stop illegal encroachment on NHs; and**
- (e) whether large scale encroachment in Right of Way (RoW) has been reported on NH-31 and NH-722 in Bihar, if so, the details thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) Yes Sir. There are instances of ribbon development, unauthorized parking, and encroachments on / along the National Highways (NHs). In this regard, Government has taken measures for

identification and removal of encroachments on NH right of way with assistance from all State Governments. In order to involve citizens in this effort, Government has introduced a new feature in the “Rajmargyatra” mobile application enabling users to report unauthorized occupation on the National Highways. This feature not only empowers users to flag such incidents but also serves to bolster safety measures along National Highways.

Special drive has been undertaken to remove such encroachment/unauthorised occupation from the National Highways including those in state of Bihar. In this regard, Ministry has also requested all the state Governments to issue necessary instructions to local Revenue and Police authorities to extend the support to concerned Highway Administrations notified under the Control of National Highways (Land and Traffic) Act, 2002 for removal of unauthorised occupations on National Highways. Accordingly, State Governments have instructed the district administration and the local police to provide assistance to the designated Highways Administrations. The state-wise details of removal of unauthorised occupation, including those in Bihar and as reported by various Regional Officers, is attached at Annexure.

(e) Yes Sir. Encroachment has been identified along/on NH-31 and NH-722. During the last 3 years, a total of 410 cases of encroachment /unauthorised occupations have been removed.

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 623 ANSWERED ON 28.11.2024 ASKED BY SHRI RAJIV PRATAP RUDY REGARDING ILLEGAL ENCROACHMENT ON NHS.

S No.	State/UT	Number of Encroachments /unauthorised occupations Removed from 18 March 2024 to 31 Aug 2024
1	Andhra Pradesh	215
2	Arunachal Pradesh	0
3	Assam	240
4	Bihar	218
5	Chhattisgarh	308
6	Delhi-NCR	92
7	Gujarat	1153
8	Haryana	3
9	Punjab	
10	Himachal Pradesh	44
11	Jharkhand	1
12	Karnataka	391
13	Kerala	86
14	Madhya Pradesh	1866
15	Maharashtra	1062
16	Manipur	0
17	Meghalaya	46
18	Mizoram	0
19	Nagaland	4
20	Odisha	44
21	Rajasthan	1025
22	Sikkim	0
23	Tamil Nadu	1426
24	Telangana	394
25	Tripura	5
26	Uttar Pradesh	174
27	Uttarakhand	126
28	West Bengal	220
29	Jammu & Kashmir	91
	Total	9234
